

**INCOME TAX APPELLATE TRIBUNAL  
MUMBAI 'H' BENCH, MUMBAI**

**[Coram: Pramod Kumar, Vice President, and,  
Saktijit Dey, Judicial Member]**

ITA Nos. 133, 134 & 1022/Mum/2020  
Assessment Years: 2013-14, 2014-15 & 2016-17

**M/s. K-Lifestyle & Industries Ltd.** ..... Assessee  
*11/12, Raghuvanshi Mill,  
Compound, Senapati Bapat Marg,  
Lower Parel (W),  
Mumbai – 400 013  
[PAN: AABCS 1364 B]*

**Vs.**

**Dy. CIT, Central Circle – 5(3)** .....Revenue  
*R. No. 1906, 19<sup>th</sup> Floor,  
Air India Building, Nariman Point,  
Mumbai – 400 021*

**and**

ITA No. 755/Mum/2020  
Assessment Year: 2016-17

**Dy. CIT, Central Circle – 5(3)** .....Revenue  
*R. No. 1906, 19<sup>th</sup> Floor,  
Air India Building, Nariman Point,  
Mumbai – 400 021*

**Vs.**

**M/s. K-Lifestyle & Industries Ltd.** ..... Assessee  
*11/12, Raghuvanshi Mill,  
Compound, Senapati Bapat Marg,  
Lower Parel (W),  
Mumbai – 400 013  
[PAN: AABCS 1364 B]*

**Appearances:**

**Withdrawal letter dated 16.12.2020** for *the assessee*  
**Gurbinder Singh** for *the respondent*

Date of concluding the hearing: : January 8, 2021  
Date of pronouncement : January 8, 2021

**O R D E R**

**Per Bench:**

1. The assessee has moved petition seeking withdrawal of the appeals on the ground that the matter is settled under Vivad Se Vishwas Scheme 2020.
2. Learned Departmental Representative does not oppose the prayer so made by the assessee.
3. There is no dispute that once the matter is resolved under Vivad Se Vishwas Scheme 2020, the related appeals are required to be withdrawn.
4. In view of the above position, as also bearing in mind entirety of the case, we deem it fit and proper to dismiss these appeals as withdrawn.
5. In the result, all the appeals filed by the assessee and the Revenue are dismissed as withdrawn. Pronounced in the open court today on the 8<sup>th</sup> day of January, 2021.

Sd/-  
**Saktijit Dey**  
(Judicial Member)

Sd/-  
**Pramod Kumar**  
(Vice President)

**Mumbai, dated the 8<sup>th</sup> day of January, 2021**  
*Roshani, Sr. PS*

*Copies to:*

(1)	<i>The Applicant</i>	(2)	<i>The respondent</i>
(3)	<i>CIT</i>	(4)	<i>CIT(A)</i>
(5)	<i>DR</i>	(6)	<i>Guard File</i>

*By order*

*Assistant Registrar*  
*Income Tax Appellate Tribunal*  
*Mumbai benches, Mumbai*